

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.3022  
TO BE ANSWERED ON 17.12.2015**

**MAZDOORS OF ELECTRICITY DEPARTMENT**

**3022. SHRI BISHNU PADA RAY:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether there has been any direction from Hon'ble High Court with regard to retirement and pensionary benefits to the Mazdoors of Electricity department of Andaman and Nicobar Islands;**
- (b) if so, the details and status thereof;**
- (c) whether there is any delay in the implementation of the directions; and**
- (d) if so, the reasons therefor along with the time this issue is likely to be settled?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY**

**( SHRI PIYUSH GOYAL )**

**(a) & (b) :** The Hon'ble High Court of Calcutta in its order dated 09.04.2015 in the Case (Writ Petition No. 666/2012, Shri Loknathan & Ors vs Union of India & Ors) filed by Mazdoors of Electricity Dept. of Andaman & Nicobar Islands, has given a judgment that the petitioners shall be deemed to be in service from the date of actual engagement only for the purpose of retiral and pensionary benefits and not for any other purpose.

**(c) & (d) :** The proposal for giving retiral and pensionary benefits to these 495 Mazdoors of Electricity Department of Andaman & Nicobar Islands for compliance of order of Hon'ble High Court is under process. The matter has been taken up with the Department of Expenditure (Ministry of Finance), Department of Personnel and Training (DOPT) and Electricity Department of Andaman & Nicobar Islands for implementation of the Hon'ble Court Order.

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